Name of the Corporate Debtor: Vinkem Labs Limited CIN: U24231TN1994PLC029622

Date of commencement of Liquidation: 12th June 2025

Summary as on 31st October 2025 LIST OF STAKEHOLDERS

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

Annexure 1 - List of secured financial creditors

m Received			Details of Claim Admitted	Admitted			Control of the Contro	Amount of any			
ount claimed	Amount of Claim admitted	Nature of Claim	Amount of Claim Nature of Amount Covered Amount Covered admitted Claim by Security Interest by gurantee	Amount Covered by gurantee	Whether Related Party?	er % of Voting 3d Share in SCC	Contigent Claim	wof Voting Contigent Claim that may be set not adm off	itted	claim under verification	if any
1,90,80,31,409	1,90,77,31,409 Secured	Secured	1,90,77,31,409	1,90,77,31,409 No	No	69.848	Nii	N:i	3,00,000	Z <u>i</u>	Note - 1
70,83,72,812	70,83,72,812 Secured	Secured	70,83,72,812	70,83,72,812 No	No	25.936	Nii	N:	-	<u>N</u>	Note - 2
2,61,64,04,221	2,61,64,04,221 2,61,61,04,221		2,61,61,04,221	2,61,61,04,221 2,61,61,04,221		95.784			3,00,000		

Note 1

NABARD Bank of India

16-07-2025 15-07-2025

Date of Receipt

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Name of the Creditor

Details of Claim

A. Details of security interest provided

- II. First charge by way of hypothication of P&M situated at Plot No 11, APIIC IP, Tada in land measuring 11.085 Acre together with all buildings and all P&M l. First charge by way of hypothication of plant and machinery situated at G-58, SIDCO Industrial Estate, Kakalur, Thiruvallur in land measuring 1 acre together with all buildings and all P&M as per Memorandum of deposit of title deed
- III. Land admeasuring 3000 sqft at Kancheepuram district sold in e-Auction for Rs. 1.46 crs and appropriated against CC a/c of Rs. 6.50 crs on 12.07.2016
- IV. Land measuring 13 acres and 77 cents at Thiruvallur district owned by Mr Perumal
- V. Land measuring 13 acres and 77 cents at Thiruvallur district owned by Ms Mallika P

B. Rs 3 Lakhs claimed for expenses towards insurance, stock audit, legal expenses for filing DRT suit etc is not admisssable

Note - 2

A. Details of security interest provided

- II. First charge by way of hypothication of P&M situated at Plot No 11, APIIC IP, Tada in land measuring 11.085 Acre together with all buildings and all P&M 1. First charge by way of hypothication of plant and machinery situated at G-58, SIDCO Industrial Estate, Kakalur, Thiruvallur in land measuring 1 acre together with all buildings and all P&M as per Memorandum of deposit of title deed
- III. Land admeasuring 3000 sqft at Kancheepuram district sold in e-Auction for Rs. 1.46 crs and appropriated against CC a/c of Rs. 6.50 crs on 12.07.2016
- IV. Land measuring 13 acres and 77 cents at Thiruvallur district owned by Mr Perumal
- V. Land measuring 13 acres and 77 cents at Thiruvallur district owned by Ms Mallika P

70,83,72,812/-We have revised and admitted the claim amount of NABARD based on the details provided by them. Amount of admitted claim as on 11th Aug. 2025 was Rs. 61,21,29,355/-. Now the admitted claim as on 31st Oct. 2025 is Rs.

